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**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.238/04

Monday this the 3rd day of July 2006

C O R A M :-

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

K.G.Ravikumar,
S/o.late K.Govindan,
GDSMD Aloor, Mattom P.O., Thrissur.
Residing at Chelat House, Anjur, Mundoor.Applicant

(By Advocate Mr.P.Ramakrishnan)

Versus

1. Union of India represented by the Director General,
Department of Posts, New Delhi.
2. The Senior Superintendent of Post Offices,
Thrissur.Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC)

This application having been heard on 3rd July 2006 the Tribunal on the same day delivered the following :-

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

The applicant has filed this O.A seeking the permission of the respondents to participate in the selection for the post of Postman initiated as per Annexure A-4 notification and consequential appointment thereon. Vide interim direction dated 26.3.2004 he was allowed to participate in the examination held on 28.3.2004 or on any deferred date. The respondents have filed a reply statement.

2. When the matter came up for hearing today, counsel for the respondents on instructions submitted that the applicant was allowed to participate in the examination as per the interim direction of this Tribunal

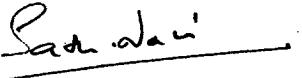
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but he did not qualify in the test and, therefore, his prayer in the O.A does not have any merits. Counsel for the applicant also concurs to the same. Hence the O.A is dismissed as infructuous. No order as to costs.

(Dated the 3rd day of July 2006)



GEORGE PARACKEN
JUDICIAL MEMBER



SATHI NAIR
VICE CHAIRMAN

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